

(d) if so, the action taken thereon?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) to (d). It is proposed to constitute a joint IAS Cadre to meet the needs of Delhi-Himachal Pradesh and other Union territories. This cadre will also provide for the needs of NEFA areas. Members of the IFAS are proposed to be considered for appointment to the proposed IAS Cadre of the Union Territories at its initial constitution. The selection of the IFAS officers for appointment to the Union Territories IAS Cadre, when constituted, is proposed to be made by a selection committee which will be presided over by the Chairman or a member of the Union Public Service Commission. The precise mode to be adopted by the Committee in making selections of IFAS officers for appointment to the Union Territories IAS Cadre, has not yet been decided. The Indian Frontier Administrative Service Association had represented that all officers of the IFAS should be absorbed in the proposed Union Territories IAS Cadre. This is not considered feasible.

#### **House Building Loans to Refugees from East Pakistan**

**3231. Shrimati Renu Chakravartty:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether any decision has been taken regarding the remission of House building loans given to East Pakistan refugees; and

(b) if so, the main features thereof?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan):**

(a) No, Sir.

(b) Does not arise.

#### **Under Secretaries' Panel**

**3232. Shri Y. D. Singh:**  
**Shri Bade:**  
**Shri Onkar Lal Berwa:**  
**Shri Yudhvir Singh:**  
**Shri N. Dandekar:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 5192 on the 11th May, 1966, and state:

(a) whether it is a fact that the recommendations of the Selection Committee set up by the Government are forwarded to the Union Public Service Commission for advice under Rule 5-A II(5) of the Central Secretariat Service (Promotion to Grade I and Selection Grade) Regulations, 1964;

(b) if so, the criterion followed by the Selection Committee in judging the merit of the candidates for inclusion in the Under Secretaries' panel released in January, 1966 and that prepared in June, 1966;

(c) whether the criterion followed for January, 1966 panel was changed in drawing up the June 1966 panel; and

(d) if so, the reasons therefor?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir.

(b) As laid down in regulation 5(4) of the Central Secretariat Service (Promotion to Grade I and Selection Grade) Regulations, 1964, inclusions in the Select List of Section Officers for appointment to Grade I (Under Secretary) are made on the basis of merit from among officers who on the basis of their seniority fall within the field of selection. For both these selections, merit of the officers concerned was determined by the Selection Committee with reference to their confidential records and performance at interviews.

(c) No, Sir.

(d) Does not arise.